ITEM NO.22 COURT NO.3 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32260/2010

(From the judgement and order dated 10/08/2010 in CMWP No. 38095/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P.& ORS. Petitioner(s)

VERSUS

AJIT SINGH & ORS. Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief and office report)

Date: 10/12/2010 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE A.K. PATNAIK

For Petitioner(s) Mr. S.R. Singh, Sr. Adv.
Mr. D.K. Goswami, Adv.
Mr. Anuvrat Sharma,Adv.
Ms. Alka Sinha, Adv.

For Respondent(s) Mr. V. Shekhar, Sr. Adv.
Mr. Sagar Pathak, Adv.
Mr. Ranjit Singh, Adv.
Mr. A.Venayagam Balan, Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

Mr. A. Venayagam Balan, learned counsel accepts notice for respondents 1 to 3. Notice to respondent No.4.

Pendency of this matter will not come in the way of the petitioner proceeding with the Ceiling case (Case No.2/2007) for which liberty has been reserved to the petitioner by the order of the High Court. The said matter to be decided expeditiously preferably within four months.



Petitioner shall deposit the amount in terms of the impugned order before the High Court within two months.

Counter to be filed in six weeks and rejoinder in four weeks therefrom.

List thereafter.

( Ravi P. Verma )
Court Master

( M.S. Negi )
Court Master